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Karnataka Land Revenue (Second Amendment) Act, 2005 18 of 2007

[08 May 2007]

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An Act further to amend the Karnataka Land Revenue Act, 1964. Whereas, it is expedient further to amend the Karnataka Land Revenue Act, 1964 (Karnataka Act 12 of 1964), for the purposes hereinafter appearing; Be it enacted by the Karnataka State Legislature in the fifty-sixth year of the Republic of India, as follows:-

1. Short Title And Commencement :-

- (1) This Act may be called the Karnataka Land Revenue (Second Amendment) Act, 2005.
- (2) It shall come into force at once.

2. Insertion Of New Section 69A :-

After section 69 of the Karnataka Land Revenue Act, 1964 (Karnataka Act 12 of 1964), the following new section shall be inserted, namely:-

- "69A. Disposal of lands or other property belonging to the State Government by public auction.-
- (1) Notwithstanding anything contained in section 69 of the Act subject to such rules as may be prescribed in this behalf the State Government or the Authorised Officer may dispose of valuable land or other property belonging to the State Government under section 67 or otherwise by public auction.

Provided that heritage sites and buildings or relics shall not be disposed under this section.

(2) The Deputy Commissioner or the Authorised Officer may by order confirm the sale under sub-section (1) on the expiration of thirty days from the date of sale of the immovable property.

Explanation.- For the purpose of this section valuable land means those lands which if auctioned shall fetch values far above the normal price."